

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 27
(IB)-572(PB)/2023

IN THE MATTER OF:

Manoj Kumar

.... Petitioner

Order under Section 94(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the PG : Adv. Dhyuti Ghai
For the RP : Adv. Abhishek Anand, Adv. Karan Kohli, Adv.
Palak Kalra

ORDER

IA-392/2024

Mr. Karan Kohli, Ld. Counsel appeared on behalf of the RP and states that in compliance of the clarification orders dated 12.03.2024 and 03.04.2024, he has filed the necessary clarification. However, the same is not uploaded on the DMS Portal. He seeks short accommodation for getting it uploaded on DMS and also for filing the hard copy of the same. We allow him to do so.

At request and by consent, list the matter on **22.05.2024**. **In the meanwhile, Ld. Counsel for the RP is directed to file brief synopsis for better adjudication of the matter.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

07.05.2024
Lalit